

HIGH COURT OF CHHATTISGARH : BILASPUR

NOTIFICATION

No.5208...../

BILASPUR, Dated 19/04/2022

1. **Title**

These Guidelines shall be called "Chhattisgarh High Court Protocol Guidelines, 2022".

2. These Guidelines shall apply to Hon'ble the Chief Justice, Hon'ble Judges, Former Hon'ble Chief Justices and Former Hon'ble Judges of the Supreme Court, Hon'ble the Chief Justices, Hon'ble Judges and Former Hon'ble Chief Justice and Former Hon'ble Judges of the Chhattisgarh High Court, Hon'ble the Chief Justice and Hon'ble Judges of High Courts, Former Hon'ble the Chief Justice and Former Hon'ble Judges of other High Courts.

3. **Definitions** – In these Guidelines, unless the context otherwise requires-

- (a) "Day" means a period of Twenty Four hours or part thereof from the time of use of vehicle/s.
- (b) "Family" means parents, spouse, dependent children of the Hon'ble the Chief Justice and Hon'ble Judges of the Supreme Court, Former Hon'ble Chief Justice and Former Hon'ble Judges of the Supreme Court, Hon'ble the Chief Justice and Hon'ble Judges and Former Hon'ble the Chief Justice and Former Hon'ble Judges of the Chhattisgarh High Court, Hon'ble the Chief Justice and Hon'ble Judges of other High Courts and Former Hon'ble the Chief Justice and Former Hon'ble Judges of other High Courts who visit the State for their official/personal affairs other than professional engagement.

- (c) High Court Protocol Committee” means the Committee of Hon’ble Judges as may be notified by Hon’ble the Chief Justice from time to time.

4. Dignitaries/Persons entitled to use Protocol Vehicle -

- (i) Hon’ble the Chief Justice, Hon’ble Judges, Former Hon’ble Chief Justices and Former Hon’ble Judges of the Supreme Court of India and their spouse.
- (ii) Hon’ble the Chief Justice, Hon’ble Judges, Former Hon’ble Chief Justices and Former Hon’ble Judges of Chhattisgarh High Court and their spouse.
- (iii) Hon’ble the Chief Justices, Hon’ble Judges, Former Hon’ble Chief Justices and Former Hon’ble Judges of other High Courts in India and their spouse.
- (iv) Any other dignitary with the approval of Hon’ble the Chief Justice, High Court of Chhattisgarh in special cases.

5. Registrars/Officers of the Protocol who should attend the dignitaries -

(a)	Hon’ble the Chief Justice of India	Registrar General, Additional Registrar (Administration) along with supporting staff members
(b)	Hon’ble Judges of Supreme Court of India	Registrar General/Registrar/Additional Registrar (Administration)
(c)	Hon’ble the Chief Justice of High Court of Chhattisgarh	Registrar General, Additional Registrar (Administration)
(d)	Hon’ble Judges of High Court of Chhattisgarh	Protocol Officers
(e)	Former Hon’ble Chief Justices of India.	Protocol Officers
(f)	Former Hon’ble Judges of Supreme Court of India	Protocol Officers
(g)	Spouse of Hon’ble Chief Justice of India	Protocol Officers

(h)	Spouse of Hon'ble Judges of Supreme Court of India	Protocol Officers
(i)	Family members of Hon'ble Chief Justice of India	Protocol Officers
(j)	Spouse of Hon'ble Chief Justice of High Court of Chhattisgarh	Protocol Officers
(k)	Spouse of Hon'ble Judges of High Court of Chhattisgarh	Protocol Officers
(l)	Hon'ble the Chief Justice of other High Courts	An Officer of the Registry along with Protocol Officer
(m)	Hon'ble Judges of other High Courts	Protocol Officers
(n)	Spouse of Hon'ble Chief Justice and Hon'ble Judges of other High Courts	Protocol Officers
(o)	Former Hon'ble Chief Justice of High Court of Chhattisgarh and other High Courts.	Protocol Officers.
(p)	Former Hon'ble Judges of High Court of Chhattisgarh and other High Courts.	Protocol Officers
(q)	Spouse of Former Chief Justice of Chhattisgarh High Court and other High Court	Protocol Officers
(r)	Spouse of Former Judges of High Court of Chhattisgarh and other High Courts.	Protocol Officers

6. Entitlement of Vehicle -

(a)	Hon'ble the Chief Justice of India and Hon'ble Judges of the Supreme Court of India, Hon'ble the Chief Justice of Chhattisgarh and Hon'ble the Chief Justices of other High Courts in India.	As applicable to the State Guest.
(b)	Spouse of Hon'ble the Chief Justice of India and spouse of Hon'ble Judges of Supreme Court of India.	Vehicle to be provided by the High Court on arrival in the State of Chhattisgarh for a maximum period of 5 days.

(c)	Former Hon'ble Chief Justices of India and their spouses.	If need arises then from Airport to place of stay and within Corporation limits of Raipur & Bilaspur city. If Hon'ble dignitaries to take outside the corporation limit of these two cities, fuel expenses shall be borne by the said dignitaries.
(d)	Former Hon'ble Judges of the Supreme Court of India and their spouses.	If need arises then from Airport to place of stay and within Corporation limits of Raipur & Bilaspur city. If Hon'ble dignitaries to take outside the corporation limit of these two cities, fuel expenses shall be borne by the said dignitaries.
(e)	Former Hon'ble Chief Justices of High Court of Chhattisgarh and other High Courts and their spouses.	If need arises then from Airport to place of stay and within Corporation limits of Raipur & Bilaspur city. If Hon'ble dignitaries to take outside the corporation limit of these two cities, fuel expenses shall be borne by the said dignitaries.
(f)	Former Hon'ble Judges of High Court of Chhattisgarh and their spouses.	Airport to Circuit House, Raipur/Residence at Raipur or Circuit House, Bilaspur/Residence at Bilaspur (as the case may be) and vice versa.

7. Vehicles provided within State on Payment Basis (K.M.) subject to approval of the Chairperson of the Committee :

Additional vehicle for the use of sitting Judges of High Court of Chhattisgarh and their family members may be provided on seniority of receipt of requisition subject to availability of the vehicle.

In case of receipt of more than 03 requisitions on the same date, then the reserved vehicles may be allotted on the basis of their Lordships seniority.

8. Vehicle Service within State Limit for medical emergency :

(a)	Former Hon'ble the Chief Justices, Former Hon'ble Judges of the Supreme Court of India and their spouses.	From place of stay the concerned hospital within the State of Chhattisgarh and vice versa.
-----	---	--

(b)	Former Hon'ble the Chief Justices / Former Hon'ble Judges of High Court of Chhattisgarh and their spouses.	From residence to the concerned hospital within the State of Chhattisgarh and vice versa.
(c)	Former Hon'ble the Chief Justices and Former Hon'ble Judges of other High Courts and their spouses.	From residence to the concerned hospital within the State of Chhattisgarh and vice versa on payment basis.

9. The following Dignitaries are entitled to use Protocol vehicle within city of Raipur & Bilaspur on fuel basis and subject to availability of vehicle :

- (a) The Family members of Hon'ble the Chief Justice of Supreme Court.
- (b) Former Hon'ble Judge of Supreme Court and their family members subject to availability of the vehicle.
- (c) Hon'ble the Chief Justice and Hon'ble Judges of High Court of Chhattisgarh, their spouse and their family members.
- (d) Former Hon'ble the Chief Justice and Former Hon'ble Judges of High Court of Chhattisgarh and their spouse.

10. Prescribed Uniform for Protocol Officers :

- (a) Four White shirts and Three Grey colour pants with two Black Ties (every year)
- (b) Navy blue Blazzer (Once in Two years)
- (c) Black Shoes (One pair Every Year)

11. Power to relax :

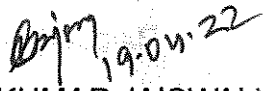
Hon'ble the Chief Justice may, by order, dispense with or relax the requirement of any guidelines to such extent and subject to such conditions, as may be considered necessary, in any particular case, considering the exigencies of the circumstances.

NOTE :

Hon'ble Former Chief Justice and Hon'ble Judges of the Supreme Court of India, Hon'ble the Chief Justices of Chhattisgarh High Court and other High Courts,

Former Hon'ble Judges of High Court of Chhattisgarh and other High Courts holding any position either in the Central Government or State Government or attending arbitration cases or any other professional engagement are not entitled to protocol vehicle and protocol service from the High Court of Chhattisgarh.

BY ORDER OF THE HIGH COURT


(SANJAY KUMAR JAISWAL)
REGISTRAR GENERAL

Endt. No.: 5209 / 1

Bilaspur, dated: 19/04/2022

Copy forwarded to: -

1. Additional Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
2. Private Secretary to Hon'ble Shri Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
3. Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
4. Private Secretary to Hon'ble Shri Justice P. Sam Koshy, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
5. Private Secretary to Hon'ble Shri Justice Sanjay S. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
6. Private Secretary to Hon'ble Shri Justice Rajendra Chandra Singh Samant, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
7. Private Secretary to Hon'ble Shri Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
8. Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
9. Private Secretary to Hon'ble Shri Justice Gautam Chourdiya, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
10. Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur for information of her Ladyship.
11. Private Secretary to Hon'ble Shri Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
12. Private Secretary to Hon'ble Shri Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur for information of his Lordship.

13. Private Secretary to Hon'ble Shri Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
14. Private Secretary to Registrar General, High Court of Chhattisgarh, Bilaspur for information.
15. Additional Registrar (Admn.), High Court of Chhattisgarh, Bilaspur for information.
16. Assistant Registrar/Section Officer (Protocol Section) / Court Officer (Court Office Section), High Court of Chhattisgarh, Bilaspur for information & necessary action.
17. The O.I.C., N.I.C., High Court of Chhattisgarh, Bodri-Bilaspur with a direction to upload the above Guidelines in the official web-site of this High Court immediately.

Sanjay
19.04.22
(SANJAY KUMAR JAISWAL)
REGISTRAR GENERAL